

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:637

ANSWERED ON:24.11.2006

SUB- LETTING OF GOVERNEMENT ACCOMMODATION

Chavda Shri Harisinh Pratapsinh;Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the number of cases of sub-letting of Government accommodation by the allottees of general pool came to the notice of the Government during each of the last three years;
- (b) the action taken by the Government to drive out of sub-lettees and the number of persons subjected to eviction so far; and
- (c) the current status of eviction of the remaining sub-lettees?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a): The number of cases of sub-letting of General Pool Residential Accommodation by the allottees coming to the notice of the Government over the last three years, are as under:-

Year No. of Accommodations  
suspected sublet

2003	399
2004	598
2005	445

(b): As per the extant procedure, a show-cause notice is issued to the allottee of General Pool Residential Accommodation, who is suspected to have sublet. If, found guilty penalties under SR-317-B-21 of Allotment Rule, 1963, viz. Cancellation of allotment, Debarment, Payment of Damages, Eviction of unauthorized occupants, Disciplinary proceeding as per the Rules are imposed on the defaulter on the basis of merit of the case. The details of the Eviction cases during the last three years are given below:

Year No.of Eviction No.of cases  
cases filed disposed off

2003	195	193
2004	159	159
2005	128	119

(c): There are 11 cases pending during the last three years as mentioned above in para (b). These cases are pending either before the Court/Estate Officer or for Eviction proceedings.